

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 383/93

DATE OF DECISION: 18.6.93

1. Padmini Muraleedharan
2. P.Sudhamony
3. B.Sasidharan .. Applicants

M/s. M.Rajagopalan & B.Vijayakumar .. Advocate for the Applicants.

vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. Controller of Defence Accounts(P) Allahabad.
3. Defence Pension Disbursing Officer, Ernakulam.
4. Branch Manager, State Bank of Travancore, Ravipuram, Cochin-16.
5. Defence Pension Disbursing Officer, Trivandrum. .. Respondents

Mr. Abdul Sammad C.S, ACGSC .. Advocate for the Respondents 1-3 & 5.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

JUDGMENT

Both sides are agreed that the controversy raised herein is covered by decisions in O.A. 282/90 and T.A.K.732/87. In the result the application is allowed and it is declared that relief on military pension is not liable to be withheld, suspended or recovered during the period of re-employment. Amounts due to the applicants will be paid within two months from today.

2. Application disposed. No costs.

C.Sankaranair
C.SANKARAN NAIR(J)
VICE CHAIRMAN

Dated the 18th June, 1993.